

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 19812/2022

(Arising out of impugned final judgment and order dated 13-04-2022 in CRADB No. 20/2019 passed by the High Court of Jharkhand at Ranchi)

MD. NIJAMUDDIN

Petitioner(s)

VERSUS

THE STATE OF JHARKHAND & ORS.

Respondent(s)

(FOR ADMISSION and IA No.101236/2022-EXEMPTION FROM FILING O.T. and IA No.101235/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 12-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Talha Abdul Rahman, AOR
Mr. Saipan Sheikh, Adv.
Mr. Harsh Vardhan Kediya, Adv.
Mr. Shaz Khan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file petition is granted.

We are not inclined to entertain the present petition.

Accordingly, the Special Leave Petition is dismissed.

Pending application(s), if any, stands disposed of.

However, in the facts and circumstances of the case, the learned judges of the High Court are requested to decide the appeal expeditiously and in any case, within a period of one year from today.

(SONIA GULATI)
SENIOR PERSONAL ASSISTANT(ANJU KAPOOR)
COURT MASTER (NSH)